

**IN THE INCOME TAX APPELLATE TRIBUNAL  
"A" BENCH, MUMBAI**

**SHRI OM PRAKASH KANT, ACCOUNTANT MEMBER  
SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER**

**ITA No. 3119/MUM/2024  
(Assessment Year: 2017-2018)**

**Lakeside Properties Private Limited**

12A, Floor-Grd, Plot – 108,  
Podar Chambers, S. A. Brelvi Road,  
Horniman Circle, Fort, Mumbai City  
Mumbai – 400001, Maharashtra.  
[PAN:AABCL4041Q]

..... **Appellant**

**Deputy Commissioner of Income Tax  
Central Circle – 1(4), Mumbai**

Room No.902, 9<sup>th</sup> Floor, Pratishtha Bhavan,  
Old CGO Annexe, Maharishi Karve Road,  
Mumbai – 400020.Maharashtra.

Vs

..... **Respondent**

**Appearance**

For the Appellant/Assessee : Shri Ravi Ganatra  
For the Respondent/Department : Shri K. R. Subhash

**Date**

Conclusion of hearing : 23.10.2024  
Pronouncement of order : 28.11.2024

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**ORDER**

**Per Rahul Chaudhary, Judicial Member:**

1. The present appeal preferred by the Assessee is directed against the order, dated 21/05/2024, passed by the Commissioner of Income Tax (Appeals)-47, [hereinafter referred to as 'the **CIT(A)**'] under Section 250 of the Income Tax Act, 1961 [hereinafter referred to as 'the **Act**'] whereby the Ld. CIT(A) had dismissed the appeal against the Penalty Order, dated 21/06/2023, passed under Section 270A of the Act for the Assessment Year 2017-18.
2. When the appeal was taken up for hearing the Learned Authorised Representative appearing on behalf of the Appellant placed on

record copy of Form I DTVSV 2024 e-filed under the 'The Direct Tax - Vivad Se Vishwaas Scheme', 2024 on 19/10/2024 having e-filing Acknowledgment Number 620040180191024 and submitted that the Appellant has opted for settlement under the Vivad Se Vishwaas Scheme - 2024. In view of the aforesaid, the present appeal preferred by the Appellant is dismissed as withdrawn with liberty granted to the Appellant to revive the same in case the application filed by the Appellant does not result in settlement of dispute by way of filing miscellaneous application before the Tribunal within the period prescribed.

3. In terms of above the present appeal is dismissed as withdrawn.

Order pronounced on 28.11.2024.

**Sd/-**  
**(Om Prakash Kant)**  
**Accountant Member**

**Sd/-**  
**(Rahul Chaudhary)**  
**Judicial Member**

मुंबई Mumbai; दिनांक Dated : 28.11.2024  
Milan,LDC

**आदेश की प्रतिलिपि अग्रेषित/ Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त/ The CIT
4. प्रधान आयकर आयुक्त / Pr.CIT
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण , मुंबई / DR,  
ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार /(Dy./Asstt. Registrar)  
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai